

SCHEDULE II
FORM B

PUBLIC ACCOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF

ATHARVA ADVISORY SERVICES PRIVATE LIMITED

1.	Name of Corporate Debtor	Atharva Advisory Services Private Limited
2.	Date of Incorporation of Corporate Debtors	11 th June 2010
3.	Authority Under Which Corporate Debtors is Incorporated/Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U74140MH2010PTC204077
5.	Address of the Registered Office And Principal Office (If Any) of Corporate Debtor	C- 101-102, Green Lawns Apartments, Aarey Road, Goregaon East, Mumbai - 400 063.
6.	Date of Closure of Insolvency Resolutions Process	June 26, 2019
7.	Liquidation Commencement Date of Corporate Debtor	December 4, 2019 (Certified copy of NCLT Order received on December 13, 2019)
8.	Name and Registration Number of the Insolvency Professional acting as liquidator	Mr Laxmikant Yeshwant Desai Regn No: IBBI/IPA-001/IP-P01669/2019-2020/12641
9.	Address and Email of the Liquidator, as registered with the Board	Address : 503, Atharva Society, M.B. Raut Road, Shivaji Park, Dadar West, Mumbai 400028 Email : lydesai@hotmail.com
10.	Address and Email to be used for correspondence with the Liquidator	Address : 503, Atharva Society, M.B. Raut Road, Shivaji Park, Dadar West, Mumbai 400028 Email for correspondence : lyd.atharva@gmail.com
11.	Last Date For Submission of Claims	January 12, 2020

1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Atharva Advisory Services Private Limited on December 4, 2019 (certified copy of NCLT's order received by liquidator on December 13, 2019) under section 33 of the Code.
2. The stakeholders of Atharva Advisory Services Private Limited are hereby called upon to submit a proof of their claims, on or before January 12, 2020 to the liquidator at the address mentioned against item 10.
3. The financial creditors shall submit their proof of claims by electronic means only.
4. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
5. Submission of false or misleading proof of claims shall attract penalties.



Date and Place : Mumbai, December 17, 2019

Laxmikant Yeshwant Desai
Liquidator for Atharva Advisory Services Private Limited
Regn No: IBBI/IPA-001/IP-P01669/2019-2020/12641